

Central Administrative Tribunal  
Principal Bench

O.A.No.2754/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 14th day of August, 1998

Rohtas Kumar  
s/o Shri Banwari  
r/o H.No.RZ-837-C/E 303, Gali No.8  
Sadh Nagar-II  
Palam Colony  
New Delhi - 45.

... Applicant

(By Shri Yogesh Sharma, Advocate)

. Vs.

1. Union of India through  
The General Manager  
Northern Railway  
Baroda House  
New Delhi.

2. The Divisional Railway Manager  
Northern Railway  
Bikaner Division  
Bikaner (Raj.).

.... Respondents

(By Shri P.S.Mahendru, Advocate)

O R D E R (Oral)

The applicant claims to have worked as Casual Labour from 21.10.1984 to 26.1.1985. His grievance is that though he is entitled to have his name placed on the Live Casual Labour Register and to get further re-engagement in preference to his juniors and freshers, the respondents have not considered his case.

2. The respondents in their reply have stated that the applicant had, on completion of specific work of TLA No.99, directed him to appear for re-engagement for another TLA No.102 but he had failed to do so. Thus the applicant having left the job on his own accord, he is not entitled to have his name placed on the Live Casual Labour Register. They further state that the applicant never approached the respondents after 1982.

3. I have heard the counsel. The applicant has submitted a representation, copy at Annexure A7, to the Divisional Manager, Northern Railway. This representation has not so far been disposed of. Accordingly, the OA is disposed of at the initial stage itself by directing the respondents to consider and decide the representation, Annexure A-7 within a period of three months and to inform the applicant with reasoned and speaking order.

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The OA is disposed of as above. No costs.

*R.K. Ahooja*  
(R.K. Ahooja)  
Member(A)

/rao/